BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 575 OF 2022

IN THE MATTER OF

Nand Kumar Thakur. …….**APPLICANT**

VERSUS

The State of Bihar &ors.. …. **RESPONDENTS**

INDEX

Sl no.	Annexure	Particulars	Page no.
1		**Factual and action taken report.**	1 - 5
2.	**Annexure-1**	A copy of Memo No. 3058, dated 28.09.2022 & A copy of inspection report 11.10.2022.	6-9
3.	**Annexure-2**	A copy of Closure Direction dated 03.08.2022.	10-11

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 575 OF 2022

IN THE MATTER OF

Nand Kumar Thakur. **…….APPLICANT**

VERSUS

The State of Bihar &ors.. **…. RESPONDENTS**

FACTUAL AND ACTION TAKEN REPORT ON BEHALF OF JOINT COMMITTEE CONSTITUTED VIDE ORDER DATED 18.07.2022 PASSED IN O.A. NO. 430 OF 2022.

I, S. Chandrasekhar, aged about 44 years, Son of Mr. S. Subramani, residing at B-202, Amarkunj Apartment, Vivekanand Marg-Patna-800013, do hereby solemnly affirm and state as follows: -

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.

2. That the instant matter has been registered as an original Application on a letter written by the applicant to the Hon'ble Tribunal that M/S Bhagwati Rice Mill, is causing pollution by emitting fly-ash and Smoke and

discharging hot water which is causing damage to fruit bearing trees and agricultural crops and also causing health problem to the resident of locality.

3. That the instant matter was last heard on 07.09.2022 when the Hon'ble Tribunal was pleased to constitute a joint committee comprising of District Forest Officer, State PCB & District Magistrate, Supaul to undertake site visit and look into the grievances of the applicant and verify the factual position and file a factual and action taken report. The State PCB was made nodal agency for coordination and compliance.

4. That pursuant to passing of the order State PCB vides its Memo No. 3058, dated 28.09.2022, fixed the date of site visit on 10.10.2022 at 11:00 a.m. the following members/officers of the joint committee undertook the site visit:-

(a) For District Magistrate, Supaul, Additional Collector, Supaul.	Member
(b) Bihar State Pollution Control Board **through** Sri S.N. Thakur, Regional Officer, Purnia.	Member (Nodal Agency)
(c) Divisional Forest Officer, Supaul,	Member
(d) Civil Surgeon, Supaul	
(e) District Agricultural Officer. Supaul	

(f) Assistant Director, Horticulture, Supaul

On site visit, the joint committee found that the unit M/S Maa Bhawani Rice Mill was closed in light of 'Direction for Closure' issued by the State PCB vide its memo no. 2532, dated 03.08.2022. The unit in question is a Par Boiled rice mill having capacity of 8 ton/hour. The complainant informed that he was having a parcel of land adjacent to the unit in which the discharges were being discharged by the unit, however he has sold the said land to the unit and as such he is no more concerned with the unit.

The inspecting team has also mentioned in the inspection report that the unit is situated at a distance of 300m. from habitation; Unit has installed ETP, instruments for air pollution control; made proper arrangement for solid waste management; and has also planted trees.

A copy of Memo No. 3058, dated 28.09.2022 and a copy of the report of the committee dated 11.10.2022 is annexed and marked as Annexure-1 & 1/1.

5. That it is not out of place to mention here that the unit in question was earlier inspected by the State Board on 25.06.2022, when the unit was found operational but was violating the consent conditions. Accordingly, Direction for Closure' was issued by the State PCB vide its memo no. 2532, dated 03.08.2022, in compliance to which the unit was found closed on the day of joint inspection.

A copy of the 'Direction for Closure' dated 03.08.2022 is annexed and marked as Annexure-2.

6. That I have read the contents of the report and have understood the same.

Sd-/
DEPONENT

`

A copy of the 'Direction for Closure' dated 03.08.2022 is annexed and marked as Annexure-2.

6. That I have read the contents of the report and have understood the same.

DEPONENT

(S. CHANDRA SEKAR).

Annexure-1

ई–मेल/स्पीड पोस्ट द्वारा

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

BIHAR

परिवेश भवन, एन.एस.बी.–2, पाटलिपुत्र औद्योगिक क्षेत्र,
पो0– सदाकत आश्रम, पाटलिपुत्र, पटना–800010
ई–मेल– msbspcb-bih@gov.in बेवसाईट– http://bspcb.bihar.gov.in

पत्रांकः P/Legal01- 34/2022 पटना, दिनांकः

प्रेषक,

एस. चन्द्रशेखर, भा.व.से.
सदस्य–सचिव।

सेवा में,

1. जिलाधिकारी, सुपौल।
2. वन प्रमण्डल पदाधिकारी, सुपौल।

विषयः सुपौल जिले के ग्राम–करणपुर, वार्ड नं0–8 में मेसर्स ~~भवानी~~ भगवती राईस मिल, के संचालन का तथ्यात्मक पहलुओं की जाँच के संबंध में।

प्रसंगः माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली में दायर O.A. No.- 575/2022, Nand Kumar Thakur Vs. State of Bihar के मामले में दिनांक 07.09.2022 को पारित आदेश (प्रति संलग्न) का अनुपालनार्थ।

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सूचित करना है कि विषयांकित मामले की सुनवाई के दौरान माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली द्वारा **दिनांक 07.09.2022** को आदेश पारित करते हुए बिहार के सुपौल जिले के ग्राम–करणपुर, वार्ड नं0–8 में संचालित मेसर्स ~~भवानी~~ भगवती राईस मिल, सुपौल द्वारा छोड़े गये फ्लाई ऐश, धुएँ और गर्म पानी के कारण फलदार वृक्ष और कृषि फसल का नुकसान तथा इलाके के निवासियों के स्वास्थ्य पर पड़ने वाले प्रतिकूल प्रभाव का तथ्यात्मक जाँच/अध्ययन हेतु निम्नलिखित सदस्यों की संयुक्त समिति का गठन किया गया हैः–

1. बिहार राज्य प्रदूषण नियंत्रण पर्षद्
2. जिलाधिकारी, सुपौल
3. वन प्रमण्डल पदाधिकारी, सुपौल

ज्ञातव्य है कि विषयांकित मामले में माननीय अधिकरण द्वारा बिहार राज्य प्रदूषण नियंत्रण पर्षद् को समन्वय एवं अनुपालन हेतु नोडल एजेंसी बनाया है। इस संदर्भ में पर्षद् की ओर से संबंधित प्रक्षेत्र के क्षेत्रीय पदाधिकारी श्री एस0 एन0 ठाकुर (मोबाईल नं0– 9431348234/7485808258) को नोडल पदाधिकारी, के रूप में नामित किया गया है।

माननीय अधिकरण द्वारा संयुक्त समिति को निर्देश दिया गया है कि विषयांकित मामले की तथ्यात्मक स्थिति का अध्ययन/जाँच करने हेतु आपस में बैठक कर स्थल का दौरा कर सकती है तथा रिपोर्ट की प्रति परियोजना प्रस्तावक को उपलब्ध कराते हुए Action Taken Report एक माह के भीतर एन0 जी0 टी0 के ई–मेल– judicial-ngt@gov.in पर प्रस्तुत करेगी।

माननीय अधिकरण द्वारा पारित आदेश के अनुपालनार्थ **दिनांक 10.10.2022 को 11:00 बजे पूर्वाह्न** इस संदर्भ में पर्षद् के सभा कक्ष में Video Conferencing के माध्यम से बैठक आहूत करने का निर्णय लिया गया है। उक्त Video Conferencing का लिंक निम्न प्रकार हैः–

Join Zoom Meeting
https://us02web.zoom.us/j/83751742863?pwd=WnBDdXJIQmYyeEdLQ2I6YmViWE5IZz09
Meeting ID: 83751742863
Passcode: 654251

विषयांकित वाद् **दिनांक 21.12.2022** को माननीय अधिकरण के समक्ष सूचिबद्ध है।

अतः अनुरोध है कि उक्त बैठक / Video Conferencing में भाग लेने की कृपा की जाय।

कृपया इसे सर्वोच्च प्राथमिकता देंगे।

अनुलग्नकः यथो0।

विश्वासभाजन
ह0 / –
(एस. चन्द्रशेखर)
सदस्य–सचिव।

ज्ञापांकः 3058 पटना, दिनांकः 28/09/22.

प्रतिलिपिः श्री एस0 एन0 ठाकुर क्षेत्रीय पदाधिकारी–सह– नोडल पदाधिकारी, पूर्णिया को आदेश की प्रति संलग्न करते हुए निर्देश दिया जाता है कि विषयांकित मामलों के संदर्भ में संबंधित से समन्वय स्थापित कर अग्रतर कार्रवाई सुनिश्चित करना चाहेंगे। / श्री नीरज कुमार सिन्हा, सहायक प्रोग्रामर, आई0 टी0 सेक्सन को आवश्यक कार्रवाई हेतु प्रेषित।

अनुलग्नकः यथो0।

28/9

(एस. चन्द्रशेखर)
सदस्य–सचिव।

निरीक्षण प्रतिवेदन

माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली में दायर O.A. No.- 575/2022, नन्द कुमार ठाकुर बिहार राज्य के मामले मे दिनांक 07.09.2022 को पारित आदेशानुसार मेसर्स भगवती राईस मिल, कर्णपुर, सुपौल का संयुक्त निरीक्षण हेतु गठित सदस्यों यथा बिहार राज्य प्रदूषण नियंत्रण पर्षद के प्रतिनिधि क्षेत्रीय पदाधिकारी, पूर्णिया, जिलाधिकारी, सुपौल के प्रतिनिधि अपर समाहर्ता, वन प्रमंडल पदाधिकारी, सिविल, सर्जन, जिला कृषि पदाधिकारी एव सहायक निदेषक, उद्यान, सुपौल द्वारा दिनांक 11.10.2022 को शिकायतकर्त्ता श्री नन्द कुमार ठाकुर, मिल मालिक श्री बिनोद कुमार एवं अन्य ग्रामीणों के उपस्थिति में निरीक्षण किया गया।

यह इकाई मेसर्स जय मॉ भवानी राईस मिल के नाम से मौजा–कर्णपुर के खाता नं0–190, खेसरा नं0– 1698, जिला–सुपौल में अवस्थित है। इकाई द्वारा उसना चावल (Par bolied Rice) उत्पादन किया जाता है। जिसका क्षमता 8 टन प्रति घंटा है। संचालनार्थ सहमति शर्त्तों का अनुपालन नहीं करने के कारण पर्षद पत्रांक 2532, दिनांक 03.08.2022 द्वारा इकाई को उत्पादन बंद करने का निदेष दिया गया, तदनुसार निरीक्षण क्रम में इकाई में उत्पादन बंद पाई गयी।

शिकायतकर्त्ता श्री ठाकुर द्वारा निरीक्षण दल को सूचित किया गया कि जानकारी के अभाव में इस इकाई का नाम शिकायत पत्र में मेसर्स भगवती राईस मिल अंकित किया हूँ। इनके द्वारा अवगत कराया गया कि इकाई के पास का अपना जमीन राईस मिल मालिक से बिक्री कर दिया हूँ। अब इस इकाई से बांस, फलदार वृक्ष, फसल एव स्वास्थ्य पर कुप्रभाव पड़ने संबंधी कोई षिकायत नहीं है। इनके द्वारा दिये गये कथन संबंधी एक लिखित पत्र भी निरीक्षण दल को स्वेच्छा पूर्वक दिया गया है। (प्रति संलग्न।)

निरीक्षण क्रम में पाया गया कि इकाई का स्थल आबादी से 300 मीटर से अधिक दूरी पर अवस्थित है। इकाई द्वारा वहि स्राव उपचार संयंत्र, वायु प्रदूशण नियंत्रण व्यवस्था, ठोस अपषिश्ट का समुचित प्रबंधन एवं वृक्षा रोपण किया गया है।

इस इकाई के विरूद्व शिकायतकर्त्ता श्री ठाकुर एवं उपस्थित अन्य ग्रामीणों का कोई शिकायत नहीं है।

<u>अनु0–यथो।</u>

11/10/2022
क्षेत्रीय पदाधिकारी,
पूर्णियाँ

वन प्रमंडल पदाधिकारी,
सुपौल

11/10/22
अपर समाहर्त्ता,
सुपौल

11.10.2022
जिला कृषि पदाधिकारी,
सुपौल

11.X.22
सिविल सर्जन,
सुपौल

Sd-
सहायक निदेशक, उद्यान,
सुपौल

मैं नन्द कुमार ठाकुर, उम्र 75 वर्ष, पिता स्वर्गीय धनेश्वर ठाकुर ग्रा०+पो०- कर्णपुर, जिला सुपौल आज दिनांक 11/10/2022 को 4.45 अपराहण मे मेसर्स जय माँ भवानी राईस मिल कर्णपुर के विरुद्ध किए गए शिकायत के सबंध मे सयुक्त निरक्षण दल के समक्ष बयान करता हुँ कि 1)...

1) मेरे द्वारा भूल बस भगवति राईस मिल के विरुद्ध शिकायत की गयी थी, जो वास्तविक रूप मे मेसर्स जय माँ भवानी राईस मिल है।

2) इस मिल से दक्षिण भाग मे खाता न० 209, खेसरा न० 1745 मेरा जमीन था। वर्तमान मे इस जमीन को राईस मिल मालीक के हाथ विक्री कर दी गई है।

3) अब इनके इकाई से ~~फसल~~, बाँस, एव फलदार वृक्ष के नुकसान होने सबंधी कोई शिकायत नही है।

उपरोक्त कथन स्वस्थ मन एवं निष्ठा से दे रहा हुँ।

नन्दकुमार ठाकुर
11/10/22

गवाह

1. मनीष मोहन (पुत्र)
ग्रा० +पो०- कर्णपुर

(2) [illegible] ग्राम पंचायत कर्णपुर

Bimal Kumar
11/10/2022 मिल मालीक

[signature] 11.X.22
(CS, Supaul)

[signature] 11/10/22
ADH Supaul

[signature] 11/10/2022

[signature] A. K. Yadav

[signature] 11/10/22
D.F.O, Supaul Forest DVN
Supaul

REGISTERED

BIHAR

BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan
N.S-B/2, Industrial Area, Patliputra, Patna- 800 010
EPABX&0612-2261250/2262265,Fax&0612-2261050
E-mail-msbspcb-bih@gov.in, Website http://bspcb.bihar.gov.in

Ref. No.:- Patna, dated:-

From

Dr. Ashok Kumar Ghosh,
Chairman.

To

Sri Vinod Kumar (Proprietor),
M/S jai Maa Bhawani Rice Mill,
At- Ward No. 05, Garhpura,
P.o.- Parora, P.S.- Chhorahi O.P.,
Dist- Begusarai- 848204.
(Site:- Vill + P.O.- Karnpur, Dist- Supaul-852130.)

Direction for Closure under section 31A of the Air (Prevention and control of Pollution) Act, 1981.

1. **WHEREAS**, the State Government of Bihar has declared the entire State of Bihar as 'air pollution control area' in exercise of powers conferred on it under section 19 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the 'air act').
2. **WHEREAS**, you were required to obtain previous 'Consent- to- Establish' (hereinafter referred to as CTE) and 'Consent- to- Operate' (hereinafter referred to as CTO) from the State Board under section 21 of the Air (Prevention and control of Pollution) Act, 1981 (hereinafter referred to as 'Air act') before establishing and operating your rice mill.
3. **WHEREAS**, you had submitted online application no. 3036818, dated 04.10.2019 for CTO (Consent- to- Operate).
4. **WHEREAS**, CTO was granted vide this office letter no. 737, dated 13.12.2019, which is valid upto five years from date of issue with standard conditions.
5. **WHEREAS**, your unit was inspected by the officials of the Board and it was found that you are not complying with all the conditions as provided in CTO.
6. **WHEREAS**, the following consent conditions are not being complied with :-
   (i) Effluent Treatment Plant is not operating. Untreated effluent is being

(ii) Fly ash is being deposited along the roadsides and in the fields, which is causing air pollution.

(iii) You have not done tree plantation;

(iv) Environmental statement not being submitted for each financial year.

7. **WHEREAS,** for the above reasons, you were served with a Proposed Closure Direction by this Board, vide letter no. 1290, dated 25.04.2022, had given an opportunity to file your objection.

8. **WHEREAS,** you failed to reply a proposed Closure Direction to the Board.

9. **WHEREAS,** establishment and operation of your unit, without complying with the CTO conditions is detrimental to environment and further non-conformity with the statutory norms attracts penal provisions under the Air Act, respectively.

I, therefore, in exercise of power conferred by Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, direct you to :

Close and stop operation of your rice mill with immediate effect.

AND

IN DEFAULT THEREOF, the Board will be constrained to file complaint under the relevant provisions of the Air (Prevention and Control of Pollution) Act, 1981, with other actions under other suitable provisions of the Environment (Protection) Act, 1986.

Sd/-
(Ashok Kumar Ghosh)
Chairman

Memo no.:- **Patna, Dated:**

Copy to: The District Magistrate, SUPAUL with the request to ensure that the rice mill is closed.

Sd/-
(Ashok Kumar Ghosh)
Chairman

Memo no.:- 2532. **Patna, Dated:** 02/8/22

Copy to:

(i) The Regional Officer, Purnea for information and necessary action.

(ii) The Legal Cell, Patna for records.

(iii) Sri Neeraj Kumar Sinha, Assistant Programmer, IT Cell, BSPCB, to upload on website.

01/08/22
(Ashok Kumar Ghosh)
Chairman